

O.I.H

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 231

TO BE ANSWERED ON FEBRUARY 03, 2022

HOUSES UNDER PMAY

NO. 231. SHRI RAHUL KASWAN:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has launched the Pradhan Mantri Awas Yojana (PMAY) to provide houses to the homeless families;**
- (b) if so, the targets fixed thereunder during the last three years and the number of families surveyed along with number of homeless families out of them provided with homes, State-wise including Rajasthan;**
- (c) whether a number of families have remained deprived as a result of errors in surveys carried out in respect of homeless families under the said yojana;**
- (d) if so, whether there is any plan to provide homes to all such families by fixing yearly targets in future; and**
- (e) if so, the details thereof?**

ANSWER

THE MINISTER OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) & (b): Yes, Sir. Land and Colonization are State Subjects. Therefore, Schemes on housing are implemented by States/ UTs. However, Ministry of Housing and Urban Affairs under the vision of 'Housing for All' by 2022, is supplementing the efforts of States/ UTs by providing

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central assistance under Pradhan Mantri Awas Yojana- Urban (PMAY-U) for construction of houses for all eligible families/ beneficiaries since 25.06.2015. There are no targets under PMAY-U Scheme. Based on the demand, State/UT Government prepares project proposals under PMAY-U and after due approval of State Level Sanctioning and Monitoring Committee (SLSMC) submits to the Ministry for sanctioning. Against the demand of 1.12 crore houses as validated by States/ UTs in 2017, so far 1.14 crore have been sanctioned by the Ministry under PMAY-U. The State/ UT-wise demand and sanction of houses including Rajasthan is at Annexure.

(c) to (e): The Ministry has sanctioned all project proposals for providing houses to eligible beneficiaries as proposed and duly approved by States/UTs. No fresh demand is pending with the Ministry for further approval. The Ministry is open to sanction proposals received from States/UTs till the Mission period.

Annexure referred in reply to LS USQ No. 231 due for answer on 03.02.2022

State/UT-wise details of validated demand and houses sanctioned so far, including Rajasthan under PMAY-U

(As on 24.01.2022)

S. No.	States/UTs	Validated Demand (in Nos.)	Houses Sanctioned so far (Nos.)
1	A&N Islands	670	602
2	Andhra Pradesh	20,50,000	20,40,640
3	Arunachal Pradesh	8,000	9,135
4	Assam	1,40,000	1,68,261
5	Bihar	3,75,000	3,64,084
6	Chandigarh	1,000	1,578
7	Chhattisgarh	3,00,000	2,99,365
8	D&NH and D&D	6,023	8,174
9	Delhi	79,000	26,051
10	Goa	4,845	4,155
11	Gujarat	7,65,000	8,56,967
12	Haryana	1,50,000	1,55,682
13	Himachal Pradesh	13,000	12,681
14	J&K	79,331	48,711
15	Jharkhand	2,20,000	2,34,778
16	Karnataka	7,00,000	6,93,531
17	Kerala	1,30,000	1,39,837
18	Ladakh	1,926	1,373
19	Lakshadweep	-	-
20	Madhya Pradesh	8,50,000	8,64,720
21	Maharashtra	13,50,000	13,51,614
22	Manipur	55,000	56,094
23	Meghalaya	6,000	5,333
24	Mizoram	40,000	39,872
25	Nagaland	35,000	32,331
26	Odisha	1,80,000	2,05,989
27	Puducherry	15,650	16,455
28	Punjab	1,15,000	1,10,857
29	Rajasthan	2,20,000	2,19,503
30	Sikkim	1,500	637
31	Tamil Nadu	7,15,000	7,19,790
32	Telangana	2,25,000	2,33,072
33	Tripura	92,000	91,777
34	Uttar Pradesh	17,00,000	17,34,109
35	Uttarakhand	50,000	61,882
36	West Bengal	5,50,000	5,56,647
Total		1,12,23,945	1,14,02,341[^]

[^] Includes subsidy released recently to 36,054 houses for beneficiaries under CLSS.